

11

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 214/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Indure Pvt Ltd.
V/s.
Korba West Power Co. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ankit Shah	Adv.	Respondent	Ankit
2.				

ORDER

None present for Operational Creditor/ Petitioner. Learned Advocate Mr. Ankit Shah present for Respondent.

Respondent not file objections.

Respondent counsel represented that settlement talks are going on.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner in case there is no settlement.

List the matter on 06.03.2018 for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 16th day of February, 2018.